

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1239/2000

New Delhi, this the 30th day of October, 2000

HON'BLE MR. S.A.T. RIZVI, MEMBER (ADMNV.)

(3)

Ajay Yadav, Inspector, Deprt. of Food, Supplies and Consumer Affairs, Govt. of N.C.T. of Delhi - House No.189/2, Prem Nagar, Opposite Telephone Exchange, Gurgaon (Haryana).

....Applicant

(By Advocate: Sh. S.N.Anand)

VERSUS

1. The Commissioner, Food and Supplies Department, Govt. of N.C.T. of Delhi, K-Block, Vikas Bhawan, IP Estate, New Delhi- 2.
2. The Assistant Commissioner (Central), Food and Supplies Department, Govt. of N.C.T. of Delhi, K-Block, Vikas Bhawan, IP Estate, New Delhi-2.

...Respondents.

(By Advocate: Sh. T.D.Yadav, proxy counsel for Sh. Vijay Pandita)

O R D E R (ORAL)

The learned counsel for the applicant states that the payment in dispute has since been received by the applicant and, therefore, the OA does not survive and has become infructuous.

The OA is accordingly disposed of as having ~~become~~ become
infructuous. No costs.

S.A.T.Rizvi

(S.A.T. RIZVI)
Member (A)

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